

Title: Urged government to issue a separate notification regarding economic sensitive areas for the State of Kerala as per Kasturirang Report.

ADV. DEAN KURIAKOSE (IDUKKI): Sir, as per the Kasturirangan Report, the Government of India had issued an office memorandum on November 11, 2013 regarding ecological sensitive areas. In accordance with that, in Kerala, 123 villages were included along with other States all over India and 59,940 square kilometres of area is declared as ESA. The restrictions applicable for ESA are very harmfully affecting the livelihood of farmers. Subsequently, the Government of Kerala appointed a high-level committee headed by Dr. Oommen V. Oommen. They conducted a field survey and recommended 3,115 square kilometres of agricultural land, plantation area and thickly populated areas to be exempted. Those recommendations were approved by the Government of India and they issued the first draft notification on March 10, 2014. Subsequently, four draft notifications were issued by the then NDA Government.

Sir, this is the time for final notification, but it has got delayed due to the unwillingness of some other States to cooperate in the finalisation of the ESA. That is why, I urge upon the Government to issue a separate notification for the State of Kerala by reference to the National Green Tribunal for saving the lives of the farmers. Thank you.

माननीय अध्यक्ष : श्री कुलदीप राय शर्मा को श्री डीन कुरियाकोस द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।